

LOK SABHA

BULLETIN-PART II  
(General Information relating to Parliamentary and other matters)

Nos. 935-940]

[Wednesday, November 13, 2024/ Kartika 22, 1946 (Saka)

No. 935

Table Office

**Time for giving notices under Rule 377 for the week commencing Monday, 25<sup>th</sup> November, 2024**

Members are informed that notices for raising matters under Rule 377 valid for the week commencing Monday, 25 November, 2024 shall be entertained from 1000 hrs. on **Wednesday, 20 November 2024**.

The notices received between 1000 hrs. and 1030 hrs. on **Wednesday, 20 November 2024** shall be deemed to have been received at the same point of time and these shall be balloted to determine the *inter se* priority of Members. Notices received subsequently shall be arranged in accordance with the date and time of receipt.

**A Member is permitted to raise not more than one matter during a week. Besides, the notice should not raise more than one issue.**

**Members are requested to give a suitable subject/heading to the matter to be raised under Rule 377.**

Members are further requested to give the text of the matter alongwith the notice.

Special attention of Members is invited to the provisions of Rule 377A (i) and (v) which state that in order that a notice may be admissible, it shall inter-alia satisfy the following conditions:-

377A(i) it shall not refer to a matter which is not primarily the concern of the Government of India;

377A(v) it shall not contain arguments, inferences, ironical expressions imputations, epithets or defamatory statements.

Accordingly, notices attracting the above provisions shall be non-admissible.

Kind cooperation of Members in this regard is solicited.

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**Process to submit notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197**

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **preferably in the online mode**;
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that are admitted by the Speaker, their *inter se* priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting:

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

- (viii) **Notices of Urgent Public Importance under Calling Attention (Rule 197) shall be entertained from 20.11.2024.**

Kind cooperation of Hon'ble members is solicited.

No. 937

Question Branch

**Result of Ballots of Notices of Starred and Unstarred Questions**

Members are informed that ballots in respect of notices of Starred and Unstarred Questions received upto 1000 hrs. on 13<sup>th</sup> November, 2024 for the sitting of Lok Sabha to be held on 29.11.2024 was held in the presence of Shri Ram Shiromani Verma, MP and Shri A. Sivanandam Director, Lok Sabha Secretariat in Committee Room 'E', Outer Cabin of Parliament House Annexe, New Delhi. A total of 1204 notices were received, whereas 287 Members participated in the ballot for 29.11.2024.

2. The result of the ballots has been uploaded on the Homepage viz. loksabha.nic.in.

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No. 938

Legislative Branch-II

**The Promotion of Organic Farming Bill, 2024 by Shri Rajkumar Chahar, M.P.**

[Copy of Letter No. 5-10/2024-Organic Farming dated 5 November, 2024 from Shri Shivraj Singh Chouhan, Minister of Agriculture and Farmers Welfare and Rural Development to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Promotion of Organic Farming Bill, 2024 by Shri Rajkumar Chahar, M.P., has recommended for consideration of the Bill by Lok Sabha under article 117(3) of the Constitution.

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No. 939

Legislative Branch-II

**The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Tamil Nadu Bill, 2024 by Shri D.M. Kathir Anand, M.P.**

[Copy of Letter No. 42(32)/PF-S/2024-25 dated 07 November, 2024 from Shrimati Nirmala Sitharaman, Minister of Finance and Corporate Affairs to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Tamil Nadu Bill, 2024 by Shri D.M. Kathir Anand, M.P., has recommended consideration of the Bill by Lok Sabha under article 117(3) of the Constitution.

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### **Issuance of Integrated RFID Parking Label through Integrated Vehicle Management System (IVMS)**

Members are informed that an **Integrated RFID Parking Label** through the Integrated Vehicle Management System is being introduced for all authorized vehicles requiring access in Parliament House Complex.

2. The Integrated RFID Parking Label shall be provided at **“Smart Card & Vehicle RFID Registration Room”** at **Main Entry Gate No. 4, Opposite B- Block, Extension to Parliament House Annexe (EPHA) from 1000 hrs to 1800 hrs on all working days.**

3. Members may send their vehicles alongwith the following documents to "Smart Card & Vehicle RFID Registration Room" as per their convenience.

- Registration Certificate of the Vehicle
- Undertaking signed by the Member of Parliament in the prescribed application form, as per Annexure A.

4. After registration, live photograph of the vehicle shall be uploaded in the IVMS system and an Integrated RFID Parking Label shall be pasted on the windscreen (front) of the registered vehicle by the staff. Parking label issued earlier will be removed and no longer be valid after issuance of the new RFID Parking label.

5. Members are requested to obtain "Integrated RF Parking Labels", latest by 31st December, 2024.

6. For any queries or assistance with the application/registration process, please contact the Deputy Director (Technical) on Telephone numbers No 011-2303 4318 / 2303 5679 or visit the "Smart Card & Vehicle RFID Registration Room", MEG-4, B-Block EPHA.

Kind cooperation of Members is solicited.

**Annexure - A**

<b>Form No.</b>	LSS/CCS(T)/SVMS/2024/08	Please Affix Passport Size Driver's Photo		
<b>Reg No..</b>				
(For Office Use Only)				
<b>Tick (✓):</b>	<b>Lok Sabha MP</b> <input type="checkbox"/>	<b>Rajya Sabha MP</b> <input type="checkbox"/>	<b>Ex-MP LS</b> <input type="checkbox"/>	<b>Ex-MP RS</b> <input type="checkbox"/>

**Proforma for submission of Demographic data of Hon'ble Member's  
of LS/RS/Ex-MP for Integrated RFID Vehicle label**

<b>Vehicle Make *</b>		<b>Vehicle Model*</b>	
<b>Vehicle Colour*</b>		<b>Type of Vehicle*</b>	
<b>Vehicle fuel Type *</b>		<b>Type of Label*</b>	
<b>Vehicle Number(as per RC)*</b>		<b>Registration Valid upto*</b>	
<b>Label valid from*</b>		<b>Label valid upto*</b>	
<b>Vehicle Registered on Name (Self/Spouse/ Other)*</b>	<b>Self</b>	<b>Spouse</b>	<b>Other</b>
<b>Mobile No./Telephone of Owner</b>			
<b>Address of the hired vehicle (if owner name other than self/Spouse)</b>			

- Consent:** a) It is stated that the said vehicle is not Commercial Vehicle/ Taxi.  
b) I have not been issued any Parking Label by the Lok Sabha/ Rajya Sabha Secretariat.  
c) The Car is registered in my/ my spouse's name.  
d) A copy of the Registration Certificate is enclosed.  
e) I also hereby undertake that the above vehicle is not fitted with any kind of unauthorized LPG/ CNG Kit.  
f) I shall be fully responsible for any misuse of the parking label.  
g) I do hereby undertake that my vehicle is exclusively being used by me for entering into Parliament House Estate and that I shall ensure that any prohibited objects shall not be carried inside my Vehicle for which I shall be responsible. To ensure it, I will also arrange proper checking of engine, seats, dickey, interior and exterior of my vehicle etc. before proceeding to PHC.

**MP's Sign:**.....

**Name:**

**IC No.:**

**Driver's Sign:**.....

**Name:**

**Note:** - Document to be submitted along with this form

- (i) Letter from Hon'ble Members
- (ii) Vehicle RC
- (iii) Photo of vehicle with number plate
- (iv) Certificate of the vehicle (in case vehicle is registered in the name of company/firm/organisation)

**LOK SABHA SECRETARIAT****APPLICATION FOR 'MP' / 'CONSTITUENCY' CAR PARKING LABEL**

(Approved vide PSS-OP-PHSS011/42/2024-CPIC (Computer No.298832))

**(For sitting MP)**

Date: \_\_\_\_\_

Please issue one 'MP'/'CONSTITUENCY' Car Park Label for the year \_\_\_\_\_ for entry into the Parliament House in respect of vehicle, as per particular given below:-

1. Registration No. \_\_\_\_\_
2. Make of the vehicle. \_\_\_\_\_
3. Date & Year of Registration \_\_\_\_\_
4. Whether Petrol / Diesel /CNG/ Electric /Any Other (**tick whichever is applicable**)

The vehicle is registered in my name / in the name of my spouse Shri/Smt.

(Photo copy of the Registration Certificate of the vehicle enclosed).

I am also enclosing the 'MP'/'CONSTITUENCY' Label No. \_\_\_\_\_ for the year \_\_\_\_\_ issued to me for my vehicle No. \_\_\_\_\_ issued with RF Tag No. \_\_\_\_\_ (if issued)

**UNDERTAKING***(Strike off whichever is not applicable)*

(In case no vehicle is registered in the Member's or Spouse Name)

1. I do hereby undertake that the above vehicle is registered in the name of: \_\_\_\_\_ (if vehicle is registered in the name of a person other than the MP or his / her Spouse)

(a) Shri/Smt./Ms. \_\_\_\_\_ Address \_\_\_\_\_

\_\_\_\_\_ Tele. No./ Mobile

No. \_\_\_\_\_ (if vehicle is registered in the name of a Company /Firm Organisation).

(b) Company /Firm/Organisation: \_\_\_\_\_

Address: \_\_\_\_\_

Tele. No./Mobile No. \_\_\_\_\_

**Consent:**

*a) It is stated that the said vehicle is not Commercial Vehicle/ Taxi.*

*b) I shall be fully responsible for any misuse of the parking label.*

*(c) I have not been issued any Parking Label by the Rajya Sabha Secretariat.*

*(d) I also hereby undertake that the above vehicle is not fitted with any kind of unauthorized LPG/ CNG Kit.*

*(e) I do hereby undertake that my vehicle is exclusively being used by me for entering into Parliament House Estate and that I shall ensure that any prohibited objects shall not be carried inside my Vehicle for which I shall be responsible. To ensure it, I will also arrange proper checking of engine, seats, dickey, interior and exterior of my vehicle etc. before proceeding to PHC.*

(Signature)

Name of Member \_\_\_\_\_

IC No. \_\_\_\_\_

Tele. No./Mobile No. \_\_\_\_\_

**LOK SABHA SECRETARIAT**  
**APPLICATION FOR 'EX-MP' CAR PARKING LABEL**  
 (Approved vide PSS-OP-PHSS011/42/2024-CPIC (Computer No.298832))  
**(For Ex-MP)**

Date the \_\_\_\_\_

From,  
 Shri/Smt. \_\_\_\_\_, Ex-MP

To  
 The Secretary General,  
 Lok Sabha.

Sir,

I was a Member of the Constituent Assembly/ Provincial Parliament  
 \_\_\_\_\_ Lok Sabha from the  
 \_\_\_\_\_ Constituency /State. The vehicle is registered in my name / in the name of my  
 spouse Shri/Smt. \_\_\_\_\_

Please issue a 'Car Parking Label' for the vehicle No. \_\_\_\_\_ make of the vehicle  
 \_\_\_\_\_ Date & Year of Registration \_\_\_\_\_  
 whether Petrol /Diesel /CNG /Any Other **(tick whichever is applicable)**.

**UNDERTAKING**

*(Strike off whichever is not applicable)*

(In case no vehicle is registered in the Member's or Spouse Name)

1. I do hereby undertake that the above vehicle is registered in the name  
 of: \_\_\_\_\_ (if vehicle is registered in the name of a  
 person other than the MP or his / her Spouse)

(a) Shri/Smt./Ms. \_\_\_\_\_ Address \_\_\_\_\_  
 \_\_\_\_\_ Tele. No./ Mobile

No. \_\_\_\_\_ (if vehicle is registered in the name of a Company /Firm/Organisation).

(b) Company /Firm/Organisation: \_\_\_\_\_  
 Address: \_\_\_\_\_  
 Tele. No./Mobile No. \_\_\_\_\_

**Consent:**

- a) *It is stated that the said vehicle is not Commercial Vehicle/ Taxi.*
- b) *I have not been issued any Parking Label by the Rajya Sabha Secretariat.*
- c) *The Car is registered in my/ my spouse's name.*
- d) *A copy of the Registration Certificate is enclosed.*
- e) *I also hereby undertake that the above vehicle is not fitted with any kind of unauthorized LPG/ CNG Kit.*
- f) *I shall be fully responsible for any misuse of the parking label.*
- g) *I do hereby undertake that my vehicle is exclusively being used by me for entering into Parliament House Estate and that I shall ensure that any prohibited objects shall not be carried inside my Vehicle for which I shall be responsible. To ensure it, I will also arrange proper checking of engine, seats, dickey, interior and exterior of my vehicle etc. before proceeding to PHC.*

(Signature of Ex-Member)

Name \_\_\_\_\_  
 Identity Card No. \_\_\_\_\_  
 Mobile No. \_\_\_\_\_

**UTPAL KUMAR SINGH**  
**Secretary General**